

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.02.2013

OA No. 106/2013

Mr. C.B. Sharma, Counsel for applicant.

The applicant has filed this OA in connection with reducing pay & allowances from Rs.12630/- to Rs.11410/- from the month of September, 2012. The applicant has prayed that the respondents be directed not to recover any amount from his pay & allowances. The applicant has also made a representation dated 20.09.2012 (Annexure A/1) in this regard, which is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicant dated 20.09.2012 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of one month from the date of receipt of a copy of this order. The respondents are further directed not to recover any amount from the pay & allowances of the applicant even after 15 days from the date of disposal of the representation of the applicant.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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K. S. Rathore
(Justice K.S.Rathore)
Member (J)